

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).1471/2005

(From the judgement and order dated 10/03/2005 in CRLWP No. 302/2005 of
The HIGH COURT OF DELHI AT N. DELHI)

RAJESH K. GUPTA

Petitioner(s)

VERSUS

RAM GOPAL AGARWALA & ORS.

Respondent(s)

(With appln(s) for directions and exemption from filing typed
copies/clear copies of the relevant annexures annexed to the SLP and
impleading respondents Nos. 9 and 10 as necessary parties in the petition
and exemption from filing typed copies of annexures and office report)
(with Crl.M.P. Nos. 4733 & 4734/2005 for permission to file additional
documents and exemption from filing certified copy of the status report)

Date: 21/04/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner(s)

Mr. Gopal Subramaniam, Sr. Adv.

Ms. Meera Mathur, Adv.

Mr. Rajesh K Gupta, Adv.

Mr. J P N Gupta, Adv.

For Respondent(s)

Mr. R K Jain, Sr. Adv.

Mr. Yunus Malik, Adv.

Mr. Reetesh Singh, Adv.

Mr. Surya Kant, Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard.

Orders reserved.

(D.P. WALIA)

COURT MASTER

(RADHA R. BHATIA)

COURT MASTER